

FIR No. 79/20198
PS: Burari
State Vs. Javed @ Gorilla
U/s 302/34 IPC

20.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

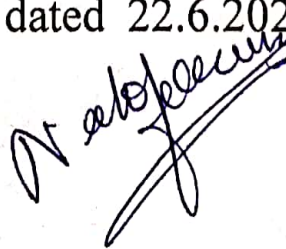
Sh.Paramjeet, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.


This is an application under Section 439 CrPC for extension of interim bail on behalf of accused Javed @ Gorilla in case FIR No. 79/2018.

Ld. Counsel for the accused-applicant submits that accused-applicant was granted interim bail of 45 days vide order dated 06.06.2020 passed by the Court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Delhi and interim bail period is going to expire on 21.07.2020.

It emerges that the High Powered Committee in its meeting dated 20.06.2020 had recommended for extension of interim bails further by 45 days of the undertrial prisoners who had been granted interim bail in the first place on the basis of guidelines issued by the High Powered Committee which recommendation was accepted by the H'ble High Court of Delhi and by virtue of order dated 22.6.2020 passed in WP(C) No. 3080/2020.



The prayer for extension, therefore, is rendered infructuous in the wake of the directions issued by the Hon'ble the High Court of Delhi in WP (C) No. 3080/2020 titled as Court on its own motion v. Govt. of NCT Delhi & Anr. Dated 22.06.2020 vide which accepting the recommendation of High Powered Committee dated 20.06.2020, the interim bail for a period of 45 days granted to 2961 UTPs as per High Powered Committee criteria has been ordered to have been extended by another period of 45 days from the date of the respective expiry on the same terms and conditions. Case of the accused-applicant is covered under the blanket order of Hon'ble High Court dated 22.06.2020 of extension of interim bails. There arises no necessity by this Court to pass individual extension orders separately in every such case covered under the blanket order extending interim bails granted as per Covid-19 criteria by further period of 45 days. Application is disposed of as infructuous in terms of order dated 22.06.2020 passed by the Hon'ble the High Court of Delhi in WP (C) No. 3080/2020 titled as Court on its own motion v. Govt. of NCT Delhi & Anr.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
20.07.2020

FIR No. 209/2017
PS: Karol Bagh
State Vs. Madan
U/s 380/392/395/397/482/452/419/120B/34 IPC

20.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)
Sh.B. S. Chaudhary, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

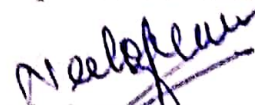
This is an application under Section 439 CrPC for grant of interim bail for a period of one month on behalf of the accused-applicant Madan in case FIR No. 209/2017 on the ground of illness of his mother.

Reply is filed.

It is pointed out to the Ld. Counsel for accused-applicant that there is no medical document annexed with the application in support of the ground raised, at which Ld. Counsel for accused-applicant seeks some time to enable him to place the relevant medical documents on the record.

Needful be done within one week with advance copy to be served upon prosecution.

For report and consideration, put up on 30.07.2020.


(Neelofar Abida Perveen)
ASJ (Central) THC/Delhi
20.07.2020

FIR No. 327/2019
PS: Crime Branch
State Vs. Inder Singh
U/s 21/29 NDPS Act

20.07.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Vinod Kumar Verma, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 441 CrPC alongwith Sub Section (4) CrPC on behalf of accused-applicant Inder Singh to accept two sureties from his relative and amendment in interim bail order for local sureties.

Heard.

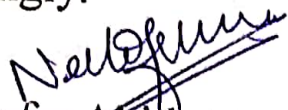
Ld. Counsel for accused-applicant submits that accused-applicant belongs to Himachal Pradesh and is not in a position to furnish local sureties and that his daughters in law are ready to stand surety for him.

Taking into consideration that accused-applicant was granted interim bail vide order dated 09.07.2020 on the ground of illness and as the accused-applicant belongs to Village Shat Garh, Post Office Bardha, Tehsil Bhunter, District Kullu, Himachal Pradesh-175105 and despite considerable passage of time has not been able to arrange local surety, the

(Handwritten signature)

condition of bail that out of two sureties, one must necessarily be local surety is waived of. Accused-applicant Inder Singh is ordered to be released upon furnishing personal bond and two surety bonds in the sum of Rs.50000/- each and subject to the terms and conditions as imposed vide order dated 09.07.2020, except in respecting of furnishing of one local surety, and further on the condition that accused-applicant shall get his presence marked before the local SHO of the area where he resides in Himachal Pardesh, on weekly basis and shall not leave the territorial limits of the local police station in which his residence is situated i.e. Village Shat Garh, Post Office Bardha, Tehsil Bhunter, District Kullu, Himachal Pardesh-175105 without the prior intimation to the SHO of local police station.

IO shall forward copy of this order to the SHO concerned at Bhunter, Himachal Pardesh for compliance and SHO of the local police station shall ensure that in case after his release on every 7th day accused-applicant fails to get his presence marked, he shall immediately inform the IO of this case about violation of the terms and conditions of the interim bail. Application stands disposed of accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
20.07.2020

FIR No. 54/2020
PS: Crime Branch
State Vs. Bali Khan
U/s 20/29 NDPS Act

20.07.2020

Application is put up before this Court, as it is informed by the staff of the Court of Sh. Deepak Dabas, Ld. ASJ, Delhi that Ld. Presiding Officer is not holding court due to covid-19 infection, as Link Court.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Kamal J. S. Maan, counsel for accused (through video conferencing)

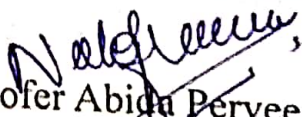
Hearing conducted through Video Conferencing.

This is an application on behalf of the accused-applicant for filing of medical report in terms of order dated 14.07.2020 and for filing of order dated 13.07.2020 passed by Hon'ble High Court of Delhi in W. P. (C) No. 3037/2020 for extension of interim bail of inmates till 31.08.2020.

The order vide which accused-applicant is granted interim bail initially as well as subsequent orders vide which accused-applicant was granted extension to enable him to get himself tested are not placed alongwith the application.

Ld. Counsel for accused-applicant seeks some time to file the same on record.

Interim bail was extended, for the purpose of filing of report, till today. In view thereof, put up on **21.07.2020** for further consideration. Requisite orders be also forwarded on the email ID of this Court i.e. ndpscourt222@gmail.com today itself.


(Neelofer Abida Perveen)
Link Special (Central)THC/Delhi
20.07.2020